

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.14025-14026/2015

THE PRINCIPAL KARUNA MEDICAL COLLEGE

Appellant(s)

VERSUS

THE ADMISSION SUPERVISORY COMMITTEE AND
FEE REGULATORY COMMITTEE FOR PROFESSIONAL
COLLEGES OF KERALA & ANR. ETC.

Respondent(s)

WITH

CIVIL APPEAL Nos. 8300-8302/2019

CIVIL APPEAL No. 14031/2015

CIVIL APPEAL No. 14032/2015

CIVIL APPEAL NoS. 14033-14034/2015

CIVIL APPEAL No. 14029/2015

CIVIL APPEAL No. 14036/2015

CIVIL APPEAL No. 14035/2015

CIVIL APPEAL No. 14037/2015

CIVIL APPEAL No. 14038/2015

CIVIL APPEAL No. 14039/2015

O R D E R

CIVIL APPEAL Nos. 8300-8302/2019

CIVIL APPEAL No. 14029/2015

CIVIL APPEAL No. 14035/2015

CIVIL APPEAL No. 14037/2015

CIVIL APPEAL No. 14038/2015

These appeals are disposed of in terms of the

order passed in Civil Appeal No.14024 of 2015 titled Ameen Kabeer P. (Minor) vs. Admission Supervisory Committee and Fee Regulatory Committee & Ors.

Pending application(s), if any, shall stand disposed of.

CIVIL APPEAL No. 14032/2015 :

Mr. Harris Beeran, learned counsel for the appellant seeks and is granted permission to withdraw this appeal.

The appeal is dismissed as not pressed.

- CIVIL APPEAL NOS.14025-14026/2015
- CIVIL APPEAL No. 14031/2015
- CIVIL APPEAL Nos. 14033-14034/2015
- CIVIL APPEAL No. 14036/2015
- CIVIL APPEAL No. 14039/2015

List these appeals on 18.10.2021 at the end of the Board. Additional documents, if any, be filed in the meanwhile.

.....J
(L. NAGESWARA RAO)

.....J
(B.R. GAVAI)

NEW DELHI;
27th September, 2021.

ITEM NO.4 Court 5 (Video Conferencing) SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).14025-14026/2015

THE PRINCIPAL KARUNA MEDICAL COLLEGE

Appellant(s)

VERSUS

THE ADMISSION SUPERVISORY COMMITTEE AND
FEE REGULATORY COMMITTEE FOR PROFESSIONAL
COLLEGES OF KERALA & ANR.

Respondent(s)

(With applns for appropriate orders/directions, exemption from filing c/c of the impugned judgment, intervention/impleadment, permission to file additional documents/facts/annexures, vacating stay)

WITH

C.A. No. 8300-8302/2019 (XI-A)

(With applns for appropriate orders/directions)

C.A. No. 14031/2015 (XI-A)

(FOR ON IA 2/2015)

C.A. No. 14032/2015 (XI-A)

(FOR ON IA 2/2015)

C.A. No. 14033-14034/2015 (XI-A)

C.A. No. 14029/2015 (XI-A)

FOR ON IA 1/2015, LARIFICATION/DIRECTION, FOR EXEMPTION FROM FILING AFFIDAVIT, CLARIFICATION/DIRECTION, EXEMPTION FROM FILING AFFIDAVIT)

C.A. No. 14036/2015 (XI-A)

(Permission to file additional documents/facts/annexures)

C.A. No. 14035/2015 (XI-A)

C.A. No. 14037/2015 (XI-A)

FOR ON IA 2/2015

(With applns for appropriate orders/directions)

C.A. No. 14038/2015 (XI-A)

C.A. No. 14039/2015 (XI-A)

FOR ON IA 2/2016

(With applns for impleading party, clarification, intervention)

Date : 27-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Appellant(s) Mr. Himinder Lal, AOR

4.7: Mr. Abraham C Mathew, Adv
Mr. Babu Karukappadath, Adv.
Mr. Nishe Rajen Shonker, AOR
Ms. Anu K Joy, Adv
Mr. Alim Anvar, Adv

4, 4.1, 4.8 4.10 Mr. Maninder Singh, Sr. Adv
Mr. V. Giri, Sr. Adv
Mr. Haris Beeran, Adv.
Mr. Mushtaq Salim, Adv
Mr. Usman Ghani Khan, Adv
Mr. Azhar Assees, Adv
Mr. Anand B Menon, Adv
Mr. Radha Shyam Jena, AOR

4.5 Mr. Raghenth Basant, Adv
Mr. Senthil Jagadeesan, AOR
Ms. Roopali Lakhotia, Adv.

For Respondent(s) Mr. Ramesh Babu M. R., AOR
Mr. G. Prakash, AOR

Mr. C. K. Sasi, AOR
Mr. Abdullah Naseeh, Adv.
Ms. Meena K.P., Adv

Mr. Venkita Subramoniam T.R, AOR

4.1-R-3 Mr. Zulfiker Ali P. S, AOR
Mr. Augustine Peter, Adv
Ms. Lakshmi Sree P., Adv.
Ms. Sadiya Shakeel, Adv.

IA 117216/2021, 117225/2021

Mr. V. Giri, Sr. Adv.
Mr. Siddhartha Dave, Sr. Adv.
Ms. Pallavi Pratap, AOR

UPON hearing the counsel the Court made the following
O R D E R

CIVIL APPEAL Nos. 8300-8302/2019

CIVIL APPEAL No. 14029/2015

CIVIL APPEAL No. 14035/2015

CIVIL APPEAL No. 14037/2015

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(B.Parvathi)
Court Master

(Signed order is placed on the file)

(Anand Prakash)
Court Master